

PUBLIC NOTICE

Caution to Public against buying/dealing with properties of PACL Ltd.

It is brought to the notice of the public at large that in accordance with orders dated February 02, 2016 and July 25, 2016 passed by the Hon'ble Supreme Court of India in CA No. 13301/2015 and connected matters, PACL Ltd. and/or its Directors/Promoters/agents/employees/Group and/or associate Companies are restrained from in any manner selling/ transferring/alienating any of the properties wherein PACL Ltd. or any of its associates/subsidiaries, has, in any manner, a right/ interest, situated either within or outside India.

The Public at large is further made aware that in terms of the above mentioned order dated February 02, 2016 passed by the Hon'ble Supreme Court of India, only the Justice (Retd.) R.M.Lodha Committee (In the matter of PACL Ltd.) – is authorised to sell the properties of PACL Ltd. or properties wherein PACL Ltd. has interest/rights therein directly or indirectly.

The Committee has received complaints/information that certain individuals/entities are attempting to sell such properties. The Public is therefore once again cautioned against buying/dealing with any properties wherein PACL Ltd. or any of its associates/subsidiaries have any interest/rights, directly or indirectly. The Public is further requested to rely only on the public notices and press release published by the committee, which are available on the website: www.sebi.gov.in, www.sebipaclproperties.com and www.sebipaclauction.com

Nodal Officer cum Secretary,
The Justice (Retd.) R.M.Lodha Committee (In the matter of PACL Ltd.)